NATIONAL COMPANY LAW TRIBUNAL MUMBAI BENCH, MUMBAI

T.C.P No. 53/(MAH)/2014

CORAM:

Present:

SHRI B.S.V. PRAKASH KUMAR

MEMBER (J)

SHRI V. NALLASENAPATHY

MEMBER (T)

ATTENDENCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 28.09.2016

NAME OF THE PARTIES:

Mr. Gopal Ahuja

V/s.

M/s. Bhalchandra Trading Pvt. Ltd.

SECTION OF THE COMPANIES ACT: 397/398 of the Companies Act 1956 and 241/242 of the Companies Act, 2013.

SIGNATURE NAME DESIGNATION
PUNIT S. DAMOSAR AD VOCATE ils Mangas co for R2

2. Grannaj Shahadu Advocate Gauraj Stalv.
Mehesh Mr Chandonshir For
Ilby Prashant Kulkarni Pezisioner

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Order CP No. 53/397-398/CLB/MB/MAH/2014

On seeing the order passed by CLB on 20.11.2014, it is clear CLB ordered that it would hear maintainability point, then if it comes to conclusion that CP is maintainable, final hearing will continue without passing any order about maintainability separately before hearing CP on merits.

When the Petitioner filed Appeal before Hon'ble High Court of Bombay, thereafter to Hon'ble Supreme Court of India, the Apex Court upheld the dismissal of the Appeal filed by the Respondents. Since the order passed by the CLB being affirmed, the Respondent side is directed to make submissions on the maintainability point on the next date of hearing.

List this matter for hearing on 18.10.2016.

B.S.V. PRAKASH KUMAR

Member (Judicial)

V. NALLASENAPATHY
Member (Technical)